

NHRC takes offence to unresponsive IHBAS

ABHINAV KUMAR JHA
■ New Delhi

The National Human Rights Commission (NHRC) has taken 'offence' to the reluctance of the Institute of Human Behaviour and Allied Science (IHBAS) management to respond to its two show cause notices since September 2025 about a matter related to a woman delivering her baby in the washroom of the institute.

The NHRC had taken suo motu cognisance of the case after The Pioneer had reported on September 10, 2025, that a destitute woman, admitted to IHBAS under a court order, delivered her baby in a very unhygienic place, which resulted in the

death of the infant.

It has been alleged that there was a delay and a complete absence of essential childbirth facilities at the mental health institute.

Calling the incident a serious violation of human rights if proven true, the NHRC issued a notice to the Chief Secretary of the Government of NCT of Delhi and asked for a detailed report within two weeks.

NHRC records show that despite issuing not one but two reminders, including a second and final reminder in November 2025, no detailed response has been received from the authorities concerned.

The commission has taken a strong note not only of the

incident but also of the hospital's continued silence despite repeated reminders.

Earlier, the Commission had underlined that admitting a pregnant woman to a facility without maternity services raised grave questions about institutional responsibility and medical ethics.

The Pioneer IMPACT

According to the NHRC record, the woman was admitted even though IHBAS does not have infrastructure for conducting deliveries. After the baby was born, hospital staff reportedly took a long time to arrange even

a basic clamp to cut the umbilical cord. Mother and child were later shifted by ambulance to Swami Dayanand Hospital, where doctors declared the newborn dead.

When contacted, IHBAS officials claimed that a response had already been sent. Yet, when pressed for details, they failed to provide any documentation or clarity. Follow-up calls and requests for meetings were either ignored or met with evasive replies.

Upon enquiries, medical workers at IHBAS said the response from the authorities has been "highly unprofessional" and marked by an apparent attempt to avoid accountability.

"There is a clear reluctance to engage with questions about what went wrong and why a pregnant woman was kept in a facility that could not handle childbirth," said a medico at IHBAS.

The NHRC case file notes that such non-responsiveness itself raises concerns, particularly when the matter involves the death of a newborn and alleged systematic negligence at a Government-run institution.

The Commission has repeatedly stressed that mental health institutions, especially those functioning under court orders, have an added duty of care towards vulnerable patients. Admitting a pregnant

woman without ensuring access to emergency obstetric care and the subsequent delay in providing basic post-delivery assistance point to serious administrative lapses.

With the NHRC still awaiting a formal reply, the case has become emblematic of a larger issue: gaps in coordination between courts, health departments and specialised institutions, and the absence of accountability when those gaps prove fatal.

Health officials of the IHBAS did not respond to queries on why a woman close to delivery was admitted to the facility or why there was no immediate transfer to a maternity-equipped hospital.



NHRC issues notice to Gujarat govt. over typhoid case spike

The National Human Rights Commission (NHRC) on Thursday issued notice to the Gujarat government over a surge in patients with typhoid in hospitals in Gandhinagar allegedly due to consumption of contaminated drinking water. According to a communique by the commission, news reports stated that the State Health Department has confirmed a total 70 active cases of typhoid concentrated in a particular area of the city. The surge has exposed flaws in the city's newly laid water-supply system. Seven points of leaks have been identified in the water pipeline network causing sewage to mix with the drinking water supplied.

NHRC takes cognisance of typhoid outbreak linked to contaminated water in Gujarat

GK News Service
New Delhi, Jan 8

The National Human Rights Commission (NHRC) on Thursday took suo motu cognisance of media reports highlighting a sharp rise in typhoid cases in Gandhi Nagar, Gujarat, allegedly caused by the consumption of contaminated drinking water.

According to the State Health Department, 70 active typhoid cases have been reported, largely concentrated in one area of the city.

Reports said the outbreak has exposed serious flaws in a newly laid water supply system, with

at least seven leak points identified in the pipeline network, allowing sewage to mix with drinking water.

The NHRC observed that, if the reports are accurate, the situation raises serious concerns over violations of the human rights of the affected residents.

It has issued a notice to the Gujarat Chief Secretary, seeking a detailed report within two weeks.

The Commission has asked for information on the health status of both out-patients and in-patients and the measures taken or proposed to prevent a recurrence.



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Gandhinagar typhoid cases: NHRC issues suo motu notice to Gujarat, seeks report

Express News Service
Ahmedabad, January 8

THE NATIONAL Human Rights Commission has taken suo motu cognizance of a media report on surge in typhoid cases in Gandhinagar, said a release from the NHRC on Thursday.

The commission has issued a notice to the state Chief Secretary, seeking a detailed report on the matter within two weeks, it added.

The release stated, "The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report revealing significant surge in the patients of Typhoid allegedly due to consumption of contaminated drinking water. The State Health Department has confirmed a total 70 active cases of typhoid concentrated in a particular area of the city. Reportedly, the surge in the patients of Typhoid has exposed serious flaws in the newly-laid water supply system in Gandhinagar City of Gujarat. Seven points of leaks have been identified in the water pipeline net-

work causing sewage to mix with the drinking water supply."

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary, Government of Gujarat, calling for a detailed report on the matter within two weeks."

The report is expected to include the present health status of the out-door and in-door patients of typhoid and the steps taken or proposed to ensure such incidents do not recur," the statement added.

Certain areas falling under Sector 24, 26, 28 and Adiwada of Gandhinagar Municipal Corporation have witnessed outbreak of typhoid since late December and over 100 typhoid patients or suspected typhoid patients had been admitted at Gandhinagar Civil Hospital.

The reason for the outbreak was cited as the mixing of drinking water with drainage water due to leakage in pipelines.

Gandhinagar typhoid cases: NHRC issues suo motu notice to Gujarat

Express News Service
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शोभापुर के चर्मशोधन करने वाले 35 परिवारों को दें रोजगार : प्रियंक

राष्ट्रीय मानवाधिकार आयोग के सदस्य ने विभागों के अफसरों के साथ की समीक्षा

गोते, मेरठ से मिल रही हाथ से मल की सफाई की शिकायतें पाक्सो एक्ट के मामलों में करें त्वरित कार्रवाई

जागरण संवाददाता, मेरठ : राष्ट्रीय मानवाधिकार आयोग सदस्य प्रियंक कानूनगों ने गुरुवार को जिला प्रशासन और अन्य विभागों के जिलास्तरीय अधिकारियों के साथ समीक्षा बैठक में शोभापुर में चर्मशोधन (जानवरों की खाल से चमड़ा बनाना) का काम करने वाले 35 परिवारों का काम बंद करा दिए जाने पर चिंता जताई। साथ ही उन्हें रोजगार से जोड़ने का निर्देश दिया। बैठक के बाद उन्होंने अधिकारियों के साथ शोभापुर पहुंचकर इन परिवारों से बात की तभा इनके कार्य को शुरू करने के लिए अधिकारियों के साथ मंथन किया। बैठक में उन्होंने मेरठ में अभी भी हाथ से मल की सफाई की शिकायतें मिलने पर नाराजगी जताई तथा ऐसे कर्मियों को विभिन्न योजनाओं का



शोभापुर गांव में चर्मशोधन करने वाले परिवारों से उनकी समस्या की जानकारी लेते प्रियंक कानूनगों जागरण

लाभ दिलाकर स्वरोजगार से जोड़ने का निर्देश दिया।

प्रियंक कानूनगों ने विकास भवन में आयोजित बैठक में आकांक्षी विकास खंड से संबंधित अधिकारियों को ऐसे मामलों में फोरेंसिक साक्षों को प्राथमिकता देने

विकास के कार्यों की समीक्षा की।

कहा कि पाक्सो एक्ट के मामलों में त्वरित कार्रवाई के लिए सोरेट पर्सन की संख्या बढ़ाई जाए। पुलिस अधिकारियों को ऐसे मामलों में कर्मियों को कैंद्र सरकार की

पीड़ित परिवारों को सौंपे मुद्दा मवेशी अत्याधुनिक प्लांट की जिम्मेदारी

राष्ट्रीय मानवाधिकार आयोग सदस्य प्रियंक कानूनगों बैठक के बाद शोभापुर गांव पहुंचे। यहां उन्होंने प्रदूषण नियंत्रण नगर निगम और प्रशासन के अधिकारियों के साथ उन 35 परिवारों के सदस्यों से बात की, जिनके चर्मशोधन के कार्य को प्रदूषण विभाग द्वारा फिलहाल बंद कराया दुआ है। आयोग सदस्य ने कहा कि अधिकारी इन परिवारों के कार्य को फिर से शुरू कराने के लिए मार्ग तयार करें। उनके दृष्टिपानी को दूसरे स्थान पर ले जाकर उसके नियंत्रण की व्यवस्था करें अथवा इन परिवारों को नगर निगम द्वारा निर्मित कई लोगों से बात की।

योजनाओं के माध्यम से अन्य कार्यों में शामिल किया जाए। किसी भी न्याय बोर्ड में जिला प्रशासन के प्रवासी से किए गए सकारात्मक कार्यों की सराहना की। बैठक में डीएम डा. वीके सिंह, सीडीओ नूर गोयल, एसपी यातावात राधवेंद्र मिश्र,

जिला विकास अधिकारी श्वेतांक सिंह, जिला समाज कल्याण अधिकारी सुनील कुमार सिंह, जिला पंचायत राज अधिकारी वीरेन्द्र सिंह, जिला प्रोबेशन अधिकारी अनुपम यादव आदि शामिल रहे।



Source: NHRC takes cognisance of typhoid outbreak linked to contaminated water in Gujarat

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According to the State Health Department, 70 active typhoid cases have been reported, largely concentrated in one area of the city

New Delhi, Jan 8: The National Human Rights Commission (NHRC) on Thursday took suo motu cognisance of media reports highlighting a sharp rise in typhoid cases in Gandhi Nagar, Gujarat, allegedly caused by the consumption of contaminated drinking water.

According to the State Health Department, 70 active typhoid cases have been reported, largely concentrated in one area of the city.

Reports said the outbreak has exposed serious flaws in a newly laid water supply system, with at least seven leak points identified in the pipeline network, allowing sewage to mix with drinking water.

The NHRC observed that, if the reports are accurate, the situation raises serious concerns over violations of the human rights of the affected residents.

It has issued a notice to the Gujarat Chief Secretary, seeking a detailed report within two weeks.

The Commission has asked for information on the health status of both out-patients and in-patients and the measures taken or proposed to prevent a recurrence.

Doctors cited in the January 4, 2026, report confirmed the outbreak to be water-borne and said efforts were underway for early detection and prompt treatment.

A 30-bed pediatric ward has reportedly been set up at Gandhi Nagar Civil Hospital to manage the surge in cases, most of whom are children presenting with high fever and gastrointestinal symptoms.



Source: <https://observervoice.com/surge-in-typhoid-cases-raises-alarm-in-gandhinagar-171917/>

Surge in Typhoid Cases Raises Alarm in Gandhinagar

The National Human Rights Commission (NHRC) of India has officially acknowledged a troubling report concerning a spike in typhoid cases in Gandhinagar City, Gujarat. The alarming rise in these cases has been attributed to the consumption of contaminated drinking water. The State Health Department confirms that there are currently 70 active typhoid cases, primarily concentrated in specific areas of the city.

This sudden outbreak sheds light on significant flaws in the city's newly established water supply system. An investigation revealed seven leak points within the water pipeline network, leading to the unfortunate blending of sewage with the drinking water supply.

The NHRC, upon reviewing the media report, emphasized that if the allegations are accurate, they highlight severe human rights violations affecting the local population. As a response, the Commission has dispatched a notice to the Chief Secretary of Gujarat, urging a comprehensive report on this urgent issue within a two-week timeframe. The requested report will detail the current health status of both outpatient and inpatient typhoid cases and outline measures being implemented to prevent future incidents.

According to the media coverage from January 4, 2026, medical professionals have confirmed that the typhoid outbreak is a result of contaminated water. They are prioritizing early detection and prompt treatment for those affected. In response to the increasing number of cases, particularly among children, a 30-bed Pediatric Ward has been established at the Gandhinagar Civil Hospital. Patients are reportedly arriving at the hospital with high fevers and gastrointestinal symptoms, highlighting the urgent need for medical intervention.

This situation calls for immediate attention and action from government authorities to address the infrastructural issues and safeguard the health of residents in Gandhinagar. The NHRC's involvement signifies the seriousness of the matter and underscores the necessity for adequate public health measures to prevent recurrence.



Source: <https://www.punjabnewsexpress.com/news/news/dirty-water-nhrc-seeks-report-from-gujarat-govt-on-typhoid-spurt-in-gandhinagar-315314>

'Dirty water': NHRC seeks report from Gujarat govt on typhoid spurt in Gandhinagar

NEW DELHI: The National Human Rights Commission (NHRC) has sought a report from the Gujarat government within two weeks over media reports alleging a spurt in typhoid cases in Gandhinagar due to contaminated drinking water, an official said on Thursday.

The Commission observed that the contents of the media report, if found to be true, raise serious issues of violation of the human rights of the affected persons.

Taking suo motu cognisance of a media report carried on January 4, the NHRC issued a notice to the Chief Secretary of Gujarat, calling for a detailed report on the matter within two weeks.



Source: <https://www.newsonair.gov.in/nhrc-takes-suo-motu-cognisance-of-reported-surge-in-typhoid-cases-in-gandhinagar-gujarat/>

NHRC takes suo motu cognisance of reported surge in typhoid cases in Gandhinagar, Gujarat

NHRC has taken suo-motu cognisance of the reported significant surge in typhoid cases due to the consumption of contaminated drinking water in Gandhinagar city of Gujarat. The Commission has issued a notice to the Chief Secretary of the Gujarat government, calling for a detailed report on the matter within two weeks.

The State Health Department has confirmed a total of 70 active cases of typhoid concentrated in a particular area of the city. According to the NHRC, the surge in Typhoid patients has exposed serious flaws in the newly laid water supply system in Gandhinagar City.

Seven points of leaks have been identified in the water pipeline network, causing sewage to mix with the drinking water supply. It said the report should include the present health status of the outdoor and indoor patients of typhoid and the steps taken or proposed to ensure that such incidents do not recur.



Source: <https://stg-www.hindustantimes.com/india-news/nhrc-takes-cognisance-of-significant-surge-in-typhoid-cases-in-gujarats-gandhinagar-101767886539241-amp.html>

NHRC takes cognisance of 'significant surge' in Typhoid cases in Gujarat's Gandhinagar

Seven points of leaks have been identified in the water pipeline network in Gandhinagar, resulting in sewage mixing with the drinking water supply.

The National Human Rights Commission (NHRC) on Thursday took a suo motu cognisance of a "significant surge" in typhoid patients in Gujarat's Gandhinagar, allegedly due to consumption of contaminated drinking water. The Gujarat state health department has so far confirmed 70 cases of typhoid in the state capital, which the commission said were "concentrated in a particular part of the city."

NHRC has "taken suo motu cognisance of a media report revealing a significant surge in the patients of Typhoid allegedly due to consumption of contaminated drinking water. The State Health Department has confirmed a total of 70 active cases of typhoid concentrated in a particular area of the city. Reportedly, the surge in the patients of Typhoid has exposed serious flaws in the newly laid water supply system in Gandhinagar City of Gujarat," the commission said in a press release.

According to the Press Information Bureau statement, seven points of leaks have been identified in the water pipeline network in Gandhinagar, resulting in sewage mixing with the drinking water supply.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary, Government of Gujarat, calling for a detailed report on the matter within two weeks. The report is expected to include the present health status of the outdoor and indoor patients of typhoid and the steps taken or proposed to ensure such incidents do not recur," the statement further said.

The commission stated, citing a news report, that doctors have confirmed the current typhoid outbreak is waterborne.

"They are working to ensure early detection and prompt medical treatment for the patients on priority," it added. A 30-bed Pediatric Ward has reportedly been opened in the Gandhinagar Civil Hospital to handle the increasing number of typhoid patients, who are mostly children. The patients are reportedly showing symptoms like high fever and gastrointestinal problems.

The typhoid outbreak in Gandhinagar

Surveillance and emergency measures have been heightened in Gujarat's Gandhinagar after 102 patients, mostly children, were hospitalised over the last two days, with authorities attributing the outbreak to contamination of drinking water due to ongoing drainage repair work, HT had reported on January 4.

Union home minister Amit Shah took stock of the situation on Saturday as medical teams launched door-to-door surveillance in the affected areas.

"In total, 102 cases of typhoid have been reported so far, of which 37 patients are admitted at Gandhinagar Civil Hospital, while the rest are undergoing treatment at other hospitals. Most of the infected patients are children," said Dr Nilam Patel, additional director in the state's family welfare and health department.

According to officials, the outbreak is linked to contamination of drinking water due to ongoing drainage repair works being carried out by the municipal corporation. The highest number of cases has been reported from Sector 24 in Gandhinagar, with a few cases also emerging from Sector 21 and other nearby areas. Six locations with suspected contamination have been identified, and corrective work is underway, they added.

Patel said 63 surveillance teams have been deployed in Gandhinagar so far. Around 10,000 houses have been

surveyed, and nearly 38,000 people have been contacted as part of door-to-door surveillance and awareness drives. A rapid response team comprising physicians and microbiologists has also been formed to monitor patients and assess the spread.

Source: <https://ibgnews.com/2026/01/08/nhrc-india-takes-suo-motu-cognizance-of-the-reported-significant-surge-in-the-patients-of-typhoid-due-to-consumption-of-contaminated-drinking-water-in-gandhinagar-city-of-gujarat/>

NHRC, India takes suo motu cognizance of the reported significant surge in the patients of typhoid due to consumption of contaminated drinking water in Gandhinagar City of Gujarat

Several leaks in the newly laid water pipeline network causing sewage to mix with the drinking water supply
A notice issued to the State Chief Secretary, calling for a detailed report on the matter within two weeks
The report expected to include the present health status of the patients of typhoid and the steps taken or proposed to ensure such incidents do not recur

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report revealing significant surge in the patients of Typhoid allegedly due to consumption of contaminated drinking water. State Health Department has confirmed a total 70 active cases of typhoid concentrated in a particular area of the city. Reportedly, the surge in the patients of Typhoid has exposed serious flaws in the newly laid water supply system in Gandhinagar City of Gujarat. Seven points of leaks have been identified in the water pipeline network causing sewage to mix with the drinking water supply.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary, Government of Gujarat, calling for a detailed report on the matter within two weeks. The report is expected to include the present health status of the out-door and in-door patients of typhoid and the steps taken or proposed to ensure such incidents do not recur.

According to the media report, carried on 4th January 2026, the doctors have confirmed that this is a water-borne outbreak and they are working to ensure early detection and prompt medical treatment to the patients on priority. Reportedly, a 30 bed Pediatric Ward has been opened in the Gandhinagar Civil Hospital to handle the increasing number of typhoid patients who are mostly children. Reportedly, the patients are approaching the hospital with high fever and gastrointestinal symptoms.



Source: <https://www.deccanherald.com/amp/story/india/gujarat/nhrc-issues-notice-to-gujarat-govt-over-typhoid-outbreak-seeks-detailed-report-in-two-weeks-3855612>

NHRC issues notice to Gujarat govt over typhoid outbreak, seeks detailed report in two weeks

It has instructed the authority to include in the report 'the present health status of the out-door and in-door patients of typhoid and the steps taken or proposed to ensure such incidents do not recur'.

Ahmedabad: Days after typhoid breakout in Gujarat's capital city Gandhinagar due to consumption of contaminated water, the national National Human Rights Commission (NHRC) on Thursday took suo motu cognizance of the case and has sought a report from the state government in two weeks.

Quoting a media report, the NHRC stated, "Reportedly, the surge in the patients of Typhoid has exposed serious flaws in the newly laid water supply system in Gandhinagar. Seven points of leaks have been identified in the water pipeline network causing sewage to mix with the drinking water supply."

Issuing notice to the state chief secretary, the commission has sought a detailed report on the matter within two weeks. "The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary, Government of Gujarat, calling for a detailed report on the matter within two weeks," the notice stated.

It has instructed the authority to include in the report "the present health status of the out-door and in-door patients of typhoid and the steps taken or proposed to ensure such incidents do not recur."

The notice mentions a 30 bed pediatric ward opened in the Gandhinagar Civil Hospital to handle the increasing number of typhoid patients, mostly children.

They were admitted to the hospital with high fever and gastrointestinal symptoms. Health officials had stated earlier that most of the patients were aged between 1 and 16 years.

According to health officials, most of the patients are between ages of 1 and 16. They said that the reason behind the epidemic was water contamination caused by pipeline leakages in Gandhinagar's Sector 24, 28, and Adivada areas.

The state government had said that following the outbreak, survey teams of the Gandhinagar Municipal Corporation covered 20,800 households, and preventive measures, 30,000 chlorine tablets and 20,600 ORS packets were distributed.



Source: <https://www.opindia.com/news-updates/hindu-professor-at-amu-accuses-hod-nafis-ahmad-ansar-of-harassment-and-religious-discrimination/>

Hindu professor at AMU accuses HoD Nafis Ahmad Ansar of harassment and religious discrimination, files complaint

A Hindu professor at the Political Science Department of the Aligarh Muslim University (AMU) has accused Dean Prof. Mohammad Nafis Ahmad Ansari of harassment. In a shocking disclosure, Senior Professor Rachana Kaushal said that she has been facing harassment for the past 27 years because she is a Hindu. She said that Professor Ansari had been pressuring her to resign from the AMU and join the Banaras Hindu University (BHU).

Professor Kaushal has reportedly submitted a formal complaint to the Vice Chancellor (VC) Prof. Naima Khatun, along with audio recordings and documents. An investigation into the matter has now been initiated. She also intends to file an FIR. As per reports, Professor Kaushal's harassment began soon after she joined AMU in 1988. "Discrimination and mental harassment started shortly after my appointment. I never thought that my religious identity would be used against me in a central university," Professor Kaushal said.

The professor said that she continued to work with dedication despite facing several personal difficulties. She revealed that due to the mental pressure endured by her at the AMU, she had a miscarriage in 2004. In 2012, her husband, Dr D.K. Pandey, a senior professor at JN Medical College, AMU, passed away.

Professor Kaushal said that Professor Ansari falsely alleged that Hindu teachers at the university discriminate against Muslim students and avoid teaching them. "Such comments are personally insulting and undermine the secular values of the university," she said. Professor Kaushal accused the Dean of actively trying to mar her professional reputation.

She cited an incident to show the pressure tactics used by Professor Ansari against her. She said that in May 2025, she was in the US to attend her daughter's convocation. A meeting of the Board of Studies (BoS) was held at that time, and the agenda of the meeting was sent late to her. Besides, she was not provided with the link to join the meeting online. Professor Kaushal further said that despite being a statutory member of the BoS with seniority and expertise, she was denied the role of coordinator in the National Human Rights Commission (NHRC) human rights training program. The role was instead given to a junior teacher with no prior experience.

Moreover, Professor Kaushal said that Professor Ansari had been questioning the validity of her appointment. She accused him of creating an environment of stress, fear, and communal tension in the department. "I have many Muslim colleagues and friends, but the Dean is creating a communal divide. My appointment and conduct have all valid documentation, while the Dean's own appointment as professor is irregular," Professor Kaushal said.

She said that out of malice against her, Professor Ansari blocked her promotion in 2015. "In 2015, a selection committee declared me ineligible despite my qualifications, while others less qualified were promoted. When complaints to the administration failed, I had to approach the High Court. Only after the court's intervention was my promotion granted," she disclosed.

Professor Kaushal said that she met the VC in September 2025 with her complaint and evidence, but no action was taken. "The Dean continues to make accusations, and copies of these are not provided. Now, legal action is the only option left. I will soon file an FIR and publicly expose the matter," she added. She has demanded a fair

investigation into the matter and the removal of Professor Ansari as the Head of Department/Dean. Professor Ansari has, however, denied all the allegations against him, calling them baseless.



Source: <https://english.hindusthansamachar.in/Encyc/2026/1/8/NHRC-Report-Gujarat-Chief-Secretary.php>

NHRC Issues Notice Over Gandhinagar Typhoid Surge: Seeks Report on Contaminated

New Delhi, 08 January (H.S.): The National Human Rights Commission (NHRC) took suo motu cognizance on Thursday of media reports detailing a spike in typhoid cases in Gandhinagar city due to contaminated drinking water, issuing a notice to the Gujarat Chief Secretary for a detailed report within two weeks. According to the NHRC communiqué, recent leaks in newly laid water pipelines have allowed sewage to infiltrate the potable supply, triggering the outbreak. The state health department confirmed 70 active cases concentrated in a specific Gandhinagar area, predominantly affecting children. The commission directed the Chief Secretary to detail the current health status of typhoid patients—both outpatients and inpatients—and outline preventive measures to avert recurrence, observing that verified reports raise grave human rights violation concerns.

Source: <https://www.ndtv.com/health/dirty-water-nhrc-seeks-report-from-gujarat-govt-on-typhoid-spurt-in-gandhinagar-10524978/amp/1>

Typhoid Case Surge In Gandhinagar: Human Rights Body Asks Gujarat Government For Ground Report

The National Human Rights Commission (NHRC) has sought a report from the Gujarat government within two weeks over media reports alleging a spurt in typhoid cases in Gandhinagar due to contaminated drinking water, an official said on Thursday

New Delhi:

The National Human Rights Commission (NHRC) has sought a report from the Gujarat government within two weeks over media reports alleging a spurt in typhoid cases in Gandhinagar due to contaminated drinking water, an official said on Thursday.

The Commission observed that the contents of the media report, if found to be true, raise serious issues of violation of the human rights of the affected persons.

Taking suo motu cognisance of a media report carried on January 4, the NHRC issued a notice to the Chief Secretary of Gujarat, calling for a detailed report on the matter within two weeks.

The report is expected to include the present health status of both out-patients and in-patients suffering from typhoid, as well as the steps taken or proposed to be taken to ensure that such incidents do not recur, the Commission said.

According to the media report, the State Health Department has confirmed a total of 70 active cases of typhoid, concentrated in a particular area of Gandhinagar city.

Reportedly, the surge in typhoid cases has exposed serious flaws in the newly laid water supply system in the state capital. As many as seven leakage points have been identified in the water pipeline network, allegedly causing sewage to mix with the drinking water supply.

As per the media report, doctors have confirmed that the outbreak is water-borne and that efforts are underway to ensure early detection and prompt medical treatment of patients on priority.

Reportedly, a 30-bed paediatric ward has been opened at the Gandhinagar Civil Hospital to handle the increasing number of typhoid patients, most of whom are children. Patients are reportedly approaching the hospital with symptoms such as high fever and gastrointestinal complications.

The notice to the Gujarat government comes at a time when the Commission is already seized of the issue of deaths linked to contaminated water in Indore.

Last week, the NHRC sought a report within two weeks from the Madhya Pradesh government over a media report alleging seven deaths and around 40 cases of hospitalisation after consumption of contaminated water in Indore district.

Taking suo motu cognisance of the media report relating to the alleged water contamination deaths in the Bhagirathpura area of Indore district, the Commission had issued a notice to the Chief Secretary of Madhya Pradesh seeking a detailed report.



Source: <https://indianews.com.au/stripping-case-karnataka-bjp-seeks-judicial-probe-into-hubballi-incident/>

Stripping case: Karnataka BJP seeks judicial probe into Hubballi incident

Bengaluru, Jan 8 (IANS) The BJP on Thursday accused the Karnataka Police of allegedly stripping a female party worker in Hubballi and demanded a judicial enquiry in the case. At a press conference the Karnataka BJP claimed that the police had acted like Dushasana and brought shame to the entire state. It may be noted that Dushasana is a prominent antagonist in the Hindu epic 'Mahabharata' and the younger brother of Duryodhana, the leader of the Kauravas. He is infamous for attempting to publicly disrobe Draupadi in the Kuru court after the Pandavas lost her in a game of dice. Addressing a press conference in Bengaluru on Thursday, Opposition leader R. Ashoka said there was no guarantee for women's lives under the Karnataka government. Earlier, during the Belagavi Assembly session, a Dalit woman was stripped and assaulted in the state and recently, a minor girl was raped in Mysuru.

"Now, in Hubballi, police themselves have stripped and assaulted a woman," Ashoka claimed.

"In the Mahabharata, Dhritarashtra was blind and Gandhari had blindfolded herself. Similarly, here Chief Minister Siddaramaiah is blind and Deputy Chief Minister D.K. Shivakumar has blindfolded himself. The police have stripped the woman like Dushasana. This incident is a mirror reflecting the collapse of law and order," Ashoka alleged. "The Chief Minister has delivered a verdict like a judge by stating that the woman removed her own clothes. When the Ballari firing incident occurred, the CM had initially said the investigation was in progress and later claimed the bullet was fired from a Congress worker's gun.

"In this case, before making the statement that she removed her own clothes, the investigation report should have come. If the Chief Minister delivers verdicts even before the report, the police will be forced to write reports accordingly. There is a conspiracy to cover up this case," Ashoka alleged.

"When there were 20 policemen inside the van, it is not possible for a woman to remove her own clothes. A local Congress corporator obstructed voter list revision, and the police acted at the corporator's behest," Ashoka claimed.

"I have written letters to the Human Rights Commission and the Women's Commission. Police have even filed a case against the woman who was subjected to assault. The Inspector and all police personnel involved in this act must be suspended by 10 am on January 9. I will go to Hubballi and lead a protest. Otherwise, we will call this a Dushasana government," he warned.

"Members of the State Women's Commission have spoken in favour of the police by stating that they gave the woman clothes. Even before the investigation report has come, they have given a clean chit," he claimed.

"Police went to raid the house as if they were arresting terrorists. The woman has not engaged in any anti-national activity," he said.

"Acting on the instructions of a Congress corporator, the police carried out this act," Ashoka claimed.

Only the Home Minister and the Chief Minister have the authority to hold meetings with police officers. The Deputy Chief Minister has no such authority. This is unconstitutional, he said.

Ashoka has written a letter in this regard to the National Human Rights Commission and National Commission for Women.



Source: <https://dailypioneer.com/news/nhrc-takes-offence-to-unresponsive-ihbas>

NHRC takes offence to unresponsive IHBAS

The National Human Rights Commission (NHRC) has taken 'offence' to the reluctance of the Institute of Human Behaviour and Allied Science (IHBAS) management to respond to its two show cause notices since September 2025 about a matter related to a woman delivering her baby in the washroom of the institute.

The NHRC had taken suo motu cognisance of the case after The Pioneer had reported on September 10, 2025, that a destitute woman, admitted to IHBAS under a court order, delivered her baby in a very unhygienic place, which resulted in the death of the infant.

It has been alleged that there was a delay and a complete absence of essential childbirth facilities at the mental health institute.

Calling the incident a serious violation of human rights if proven true, the NHRC issued a notice to the Chief Secretary of the Government of NCT of Delhi and asked for a detailed report within two weeks.

NHRC records show that despite issuing not one but two reminders, including a second and final reminder in November 2025, no detailed response has been received from the authorities concerned.

The commission has taken a strong note not only of the incident but also of the hospital's continued silence despite repeated reminders.

Earlier, the Commission had underlined that admitting a pregnant woman to a facility without maternity services raised grave questions about institutional responsibility and medical ethics.

According to the NHRC record, the woman was admitted even though IHBAS does not have infrastructure for conducting deliveries. After the baby was born, hospital staff reportedly took a long time to arrange even a basic clamp to cut the umbilical cord. Mother and child were later shifted by ambulance to Swami Dayanand Hospital, where doctors declared the newborn dead.

When contacted, IHBAS officials claimed that a response had already been sent. Yet, when pressed for details, they failed to provide any documentation or clarity. Follow-up calls and requests for meetings were either ignored or met with evasive replies.

Upon enquiries, medical workers at IHBAS said the response from the authorities has been "highly unprofessional" and marked by an apparent attempt to avoid accountability.

"There is a clear reluctance to engage with questions about what went wrong and why a pregnant woman was kept in a facility that could not handle childbirth," said a medico at IHBAS.

The NHRC case file notes that such non-responsiveness itself raises concerns, particularly when the matter involves the death of a newborn and alleged systemic negligence at a government -run institution.

The Commission has repeatedly stressed that mental health institutions, especially those functioning under court orders, have an added duty of care towards vulnerable patients. Admitting a pregnant woman without ensuring access to emergency obstetric care and the subsequent delay in providing basic post-delivery assistance point to serious administrative lapses.

With the NHRC still awaiting a formal reply, the case has become emblematic of a larger issue: gaps in coordination between courts, health departments and specialised institutions, and the absence of accountability when those gaps prove fatal.

Health officials of the IHBAS did not respond to queries on why a woman close to delivery was admitted to the facility or why there was no immediate transfer to a maternity-equipped hospital.



Source: <https://www.thehindu.com/news/national/gujarat/nhrc-issues-notice-to-gujarat-government-over-surge-in-the-typhoid-cases-in-gandhinagar/article70486729.ece>

NHRC issues notice to Gujarat government over surge in the typhoid cases in Gandhinagar

A total of 70 active typhoid cases is concentrated in a particular area of the city, exposing serious flaws in the newly laid water supply system in Gandhinagar City

The National Human Rights Commission (NHRC) on Thursday (January 8, 2026) issued notice to Gujarat government over significant surge in the patients of Typhoid at hospitals in Gandhinagar allegedly due to consumption of contaminated drinking water.

According to a communique by the commission, news reports stated that the State Health Department has confirmed a total 70 active cases of typhoid concentrated in a particular area of the city. The patients are approaching the hospital with high fever and gastrointestinal symptoms.

The surge in the patients of Typhoid has exposed serious flaws in the newly laid water supply system in Gandhinagar City of Gujarat. Seven points of leaks have been identified in the water pipeline network causing sewage to mix with the drinking water supply.

Observing that the matter raise serious issues of violation of the human rights of the victims, the commission issued notice to Chief Secretary, Government of Gujarat, calling for a detailed report on the matter within two weeks.

The report is expected to include the present health status of the outdoor and indoor patients of typhoid and the steps taken or proposed to ensure such incidents do not recur.



Source: <https://www.news18.com/amp/india/nhrc-takes-suo-motu-cognisance-amid-typhoid-cases-in-gujarats-gandhinagar-ws-bl-9818026.html>

NHRC Takes Suo Motu Cognisance Amid Typhoid Cases In Gujarat's Gandhinagar

NHRC has issued a notice to Gujarat's Chief Secretary, and the commission has sought a detailed report on the matter within two weeks.

The National Human Rights Commission (NHRC) of India has taken suo motu cognizance of the reported significant surge in the patients of typhoid due to consumption of contaminated drinking water in Gujarat's Gandhinagar. A notice has been issued to Gujarat's Chief Secretary, and the commission has sought a detailed report on the matter within two weeks.

The report is expected to include the present health status of the outdoor and indoor patients of typhoid and the steps taken or proposed to ensure such incidents do not recur.

As per an official statement by the commission, seven points of leaks have been identified in the water pipeline network causing sewage to mix with the drinking water supply.

The State Health Department has confirmed a total of 70 active typhoid cases concentrated in a specific area in Gandhinagar. NHRC noted that the surge in the patients of typhoid has exposed serious flaws in the newly laid water supply system in Gujarat's Gandhinagar.

"According to the media report, carried on 4th January 2026, the doctors have confirmed that this is a water-borne outbreak, and they are working to ensure early detection and prompt medical treatment to the patients on priority," NHRC's statement reads.

A 30-bed Paediatric Ward has been set up in Gandhinagar Civil Hospital to accommodate the increasing number of typhoid patients, most of whom are children. The patients are reportedly presenting with high fever and gastrointestinal symptoms.

Amid the outbreak, the local civic body has surveyed more than 1.58 lakh people and distributed chlorine tablets and ORS. The leakages in the water supply have also been fixed.

Gujarat Chief Minister Bhupendra Patel on Tuesday chaired a high-level meeting to review the situation. In the meeting, Gandhinagar Municipal Commissioner J. N. Vaghela informed the CM that there has been a gradual decrease in cases following extensive steps taken by the civic body.



Source: <https://indiagroundreport.com/new-delhi-human-rights-commission-issues-notice-on-typhoid-outbreak-due-to-contaminated-water-in-gandhinagar/>

New Delhi : गांधीनगर में दूषित जल से टाइफाइड की घटना पर मानवाधिकार आयोग ने जारी किया नोटिस

नई दिल्ली : (New Delhi) राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) (NHRC) ने गांधीनगर शहर में दूषित पेयजल के सेवन से टाइफाइड होने की खबरों का स्वतः संज्ञान लेते हुए नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मानवाधिकार आयोग (Human Rights Commission) की गुरुवार को जारी विज्ञाप्ति के मुताबिक, मीडिया रिपोर्ट से पता चला है कि शहर में हाल ही में बिछाइ गई जल पाइपलाइन में कई रिसाव के कारण सीवेज पेयजल में मिल रहा है, जिससे टाइफाइड के मामलों में तेजी आई है। राज्य स्वास्थ्य विभाग (state health department) ने शहर के एक विशेष क्षेत्र में 70 सक्रिय मामलों की पुष्टि की है। इनमें अधिकतर बच्चे शामिल हैं।

आयोग ने मुख्य सचिव को निर्देश दिया है कि वह टाइफाइड के मरीजों की वर्तमान स्वास्थ्य स्थिति और ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए उठाए गए कदमों की दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करें।



Source: <https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notice-over-typoid-cases-due-to-contaminated-water-supply-in-gandhinagar-gujarat-201767886596169.html>

गांधीनगर में दूषित पेयजल से टायफाइड पर मानवाधिकार

आयोग ने लिया स्वतः संज्ञान

संक्षेप: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गांधीनगर में दूषित पेयजल के कारण टायफाइड के मरीजों की बढ़ती संख्या पर नोटिस जारी किया है। स्वास्थ्य विभाग ने 70 सक्रिय मामलों की पुष्टि की है। पाइपलाइन में लीक के कारण सीवेज का पानी मिल...

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुजरात के गांधीनगर में दूषित पेयजल की आपूर्ति से टायफाइड मरीजों की संख्या में बढ़ोतरी होने संबंधी मीडिया रिपोर्ट पर स्वतः संज्ञान लेते हुये नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट तलब की है। गुजरात के स्वास्थ्य विभाग ने टायफाइड के कुल 70 सक्रिय मामलों की पुष्टि की है। रिपोर्ट के अनुसार गुजरात के गांधीनगर में नई बिछाइ गई पाइप लाइन में गंभीर कमियां पाई गई हैं। पाइपलाइन में सात जगहों पर लीक का पता चला है, जिससे सीवेज का पानी पेयजल में मिल रहा है। आयोग ने कहा है कि संबंधित खबर अगर सच है तो यह पीड़ितों के मानवाधिकार उल्लंघन का गंभीर मामला है।

इस सिलसिले में आयोग ने गुजरात के मुख्य सचिव को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में टायफाइड से पीड़ित घरों में इलाजरत और अस्पताल में भर्ती मरीजों की मौजूदा स्वास्थ्य स्थिति और ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए उठाए गए कदमों की जानकारी मांगी गई है। रिपोर्ट के अनुसार डॉक्टरों ने पुष्टि की है कि यह जलजनित बीमारी का प्रसार है और मरीजों का जल्द पता लगाकर उन्हें प्राथमिकता के आधार तुरंत मेडिकल सहायता दी जा रही है। गांधीनगर सिविल हॉस्पिटल में टायफाइड के मरीजों की बढ़ती संख्या, जिसमें अधिकांश बच्चे हैं, को देखते हुए 30 बिस्तर वाला पीड़ियाट्रिक वार्ड स्थापित किया गया है। बताया गया है कि मरीज तेज बुखार और पेट से जुड़ी समस्या के साथ अस्पताल पहुंच रहे हैं।



Source: <https://www.jagran.com/uttar-pradesh/lucknow-city-up-sleeper-bus-safety-rules-tightened-new-guidelines-issued-40100931.html>

यूपी में स्लीपर बसों के लिए नियमों में बड़ा बदलाव, परिवहन अधिकारियों को जारी किए गए ये निर्देश

उत्तर प्रदेश में स्लीपर और ठेका बसों में सफर करने वाले यात्रियों की सुरक्षा बढ़ाई जाएगी। जो बसों सुरक्षा नियमों का पालन नहीं करेंगी, उनके खिलाफ तुरंत कार्रवाई होगी और जरूरत पड़ने पर बस को जब्त भी किया जाएगा। परिवहन आयुक्त किंजल सिंह ने इस संबंध में प्रदेश के सभी परिवहन अधिकारियों को निर्देश जारी किए हैं।

राज्य ब्यूरो, लखनऊ। प्रदेश में स्लीपर और ठेका बसों में सफर करने वाले यात्रियों की सुरक्षा बढ़ाई जाएगी। जो बसों सुरक्षा नियमों का पालन नहीं करेंगी, उनके खिलाफ तुरंत कार्रवाई होगी और जरूरत पड़ने पर बस को जब्त भी किया जाएगा। परिवहन आयुक्त किंजल सिंह ने इस संबंध में प्रदेश के सभी परिवहन अधिकारियों को निर्देश जारी किए हैं।

राष्ट्रीय मानवाधिकार आयोग में दर्ज एक मामले में यह निर्देश जारी किए गए हैं। अब प्रदेश में चल रही सभी स्लीपर बसों में तय सुरक्षा मानकों को तुरंत लागू करना अनिवार्य कर दिया गया है।

केंद्रीय सड़क अनुसंधान एवं प्रशिक्षण संस्थान द्वारा बताए गए सभी सुरक्षा उपायों का पालन कराया जाएगा। सभी स्लीपर बसों को बुलाकर चालक के केबिन में लगा विभाजन द्वारा हटाया जाएगा। इसके साथ ही बसों की सभी बर्थ में लगे स्लाइडर भी तुरंत हटाने के आदेश दिए गए हैं, क्योंकि ये हादसे की स्थिति में यात्रियों के लिए खतरा बन सकते हैं। हर स्लीपर बस में अग्निशमन यंत्र लगाना अब अनिवार्य कर दिया गया है।

बस संचालकों को इसके लिए एक माह का समय दिया गया है। हर बस में कम से कम दस किलोग्राम क्षमता का अग्निशमन यंत्र होना जरूरी होगा और उसकी नियमित जांच भी करानी होगी। जिन बसों की बॉडी चेसिस से तय सीमा से अधिक बढ़ाई गई है, उन्हें तुरंत सड़क से हटा दिया जाएगा। अब सभी प्रकार की बसों का पंजीकरण केवल निर्धारित प्रपत्र 22 और 22ए पर ही होगा।

पंजीकरण से पहले मान्यता प्राप्त परीक्षण एजेंसी की स्वीकृति लेना अनिवार्य होगा। पंजीकरण के समय बस का पूरा लेआउट ड्राइंग देना होगा, जिसमें माप, दरवाजों की स्थिति, आपातकालीन निकास और छत पर बने हैच का पूरा विवरण शामिल रहेगा। साथ ही बस बाड़ी निर्माता की मान्यता की वैधता भी जांची जाएगी। इसकी रिपोर्ट संभागीय परिवहन अधिकारियों को हर हाल में शुक्रवार तक परिवहन आयुक्त कार्यालय को भेजनी होगी।

Source: <https://www.bhaskar.com/local/uttar-pradesh/meerut/news/national-human-rights-commission-member-held-a-review-meeting-in-meerut-136894048.html>

राष्ट्रीय मानवाधिकार आयोग सदस्य ने मेरठ में की समीक्षा बैठकःआकांक्षी विकास खंड में मानवाधिकार व समावेशी विकास पर चर्चा

राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली के सदस्य प्रियांक कानूनगो ने मेरठ के विकास भवन सभागार में एक समीक्षा बैठक की अध्यक्षता की। यह बैठक जनपद के आकांक्षी विकास खंड में मानवाधिकारों और समावेशी विकास से संबंधित मुद्दों पर केंद्रित थी।

बैठक के दौरान कानूनगो ने केंद्र और राज्य सरकार की जन-कल्याणकारी योजनाओं के तहत लक्षित वर्गों को लाभान्वित करने पर जोर दिया। उन्होंने सभी संबंधित विभागीय अधिकारियों को समाज के लक्षित वर्ग को चिह्नित कर योजनाओं का लाभ पहुंचाने में तेजी लाने का निर्देश दिया। उन्होंने किशोर न्याय बोर्ड द्वारा किए गए सकारात्मक कार्यों की सराहना भी की।

समीक्षा बैठक में कौशल विकास मिशन, स्टार्टअप, कन्या सुमंगला योजना, विभिन्न पेंशन योजनाएं, बाल सेवा योजना, महिला सम्मान कोष के तहत आर्थिक सहायता, किशोर न्याय बोर्ड और बाल कल्याण समिति के मामले, नगर निगम में सफाईकर्मियों को मिलने वाले लाभ, छात्रवृत्ति, सीएम युवा उद्यमी योजना, तथा पॉक्सो एक्ट के तहत दर्ज मामलों और उन पर हुई कार्रवाई जैसे विषयों पर विस्तृत चर्चा की गई।

मुख्य विकास अधिकारी (सीडीओ) नूपुर गोयल ने संबंधित विभागों द्वारा किए गए कार्यों का विस्तृत विवरण प्रस्तुत किया। जिलाधिकारी डॉ. वी.के. सिंह ने सभी विभागीय अधिकारियों को निर्देशों का शत-प्रतिशत अनुपालन सुनिश्चित करने के निर्देश दिए।

इस अवसर पर जिलाधिकारी डॉ. वी.के. सिंह, सीडीओ नूपुर गोयल, जिला विकास अधिकारी श्वेतांक सिंह, जिला सूचना अधिकारी सुमित कुमार, जिला समाज कल्याण अधिकारी सुनील कुमार सिंह, जिला पंचायत राज अधिकारी वीरेंद्र सिंह, और जिला प्रोबेशन अधिकारी अनुपम यादव सहित अन्य संबंधित अधिकारी उपस्थित रहे।



Source: <https://vocaltv.in/national/nhrc-report-gujarat-chief-secretary.php/cid18083083.htm>

गांधीनगर में दूषित जल से टाइफाइड की घटना पर मानवाधिकार आयोग ने जारी किया नोटिस

ई दिल्ली, 08 जनवरी (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गांधीनगर शहर में दूषित पेयजल के सेवन से टाइफाइड होने की खबरों का स्वतः संज्ञान लेते हुए नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मानवाधिकार आयोग की गुरुवार को जारी विज्ञप्ति के मुताबिक, मीडिया रिपोर्ट से पता चला है कि शहर में हाल ही में बिछाई गई जल पाइपलाइन में कई रिसाव के कारण सीवेज पेयजल में मिल रहा है, जिससे टाइफाइड के मामलों में तेजी आई है। राज्य स्वास्थ्य विभाग ने शहर के एक विशेष क्षेत्र में 70 सक्रिय मामलों की पुष्टि की है। इनमें अधिकतर बच्चे शामिल हैं।

आयोग ने मुख्य सचिव को निर्देश दिया है कि वह टाइफाइड के मरीजों की वर्तमान स्वास्थ्य स्थिति और ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए उठाए गए कदमों की दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करें।



Source: <https://www.patrika.com/national-news/karnataka-bjp-alleges-woman-worker-stripped-by-hubballi-police-r-ashoka-protest-warning-20242471>

कर्नाटक में शर्मनाक! महिला कार्यकर्ता को निर्वस्त्र करने का आरोप, BJP बोली- 'दुषासन' बन गई है पुलिस, मचा भारी बवाल

विपक्ष के नेता आर. अशोक ने बैंगलुरु में प्रेस कॉन्फ्रेंस कर पुलिस को 'दुषासन' की संज्ञा दी। उन्होंने कहा, "महाभारत में धृतराष्ट्र अंधे थे और गांधारी ने आंखें बांध ली थीं। यहां मुख्यमंत्री सिद्धरमैया अंधे हैं और उपमुख्यमंत्री डीके शिवकुमार ने आंखें बांध ली हैं।

कर्नाटक के हुब्बली में एक BJP महिला कार्यकर्ता सुजाता हांडी (उर्फ विजयलक्ष्मी हांडी) ने पुलिस पर गंभीर आरोप लगाया है कि गिरफ्तारी के दौरान उन्हें निर्वस्त्र कर मारपीट की गई। इस घटना का वीडियो वायरल होने के बाद राजनीतिक बवाल मच गया। BJP ने इसे कांग्रेस सरकार की 'धृणा राजनीति' करार दिया, जबकि पुलिस और गृह मंत्री ने आरोपों को सिरे से खारिज कर दिया है।

वोटर लिस्ट रिवीजन से शुरू हुआ विवाद

घटना 5 जनवरी की है, जब स्पेशल इंटैंसिव रिवीजन (SIR) के दौरान चालुक्या नगर में विवाद हुआ। कांग्रेस कॉर्पोरेटर सुवर्णा कल्लाकुंटला की शिकायत पर पुलिस ने सुजाता हांडी की गिरफ्तार किया। BJP का दावा है कि पुलिस वैन में महिला कांस्टेबल्स ने उन्हें निर्वस्त्र कर अस्मत लूटी। वीडियो में महिला आंशिक रूप से निर्वस्त्र नजर आ रही हैं।

BJP का तीखा हमला: 'दुषासन सरकार' का आरोप

विपक्ष के नेता आर. अशोक ने बैंगलुरु में प्रेस कॉन्फ्रेंस कर पुलिस को 'दुषासन' की संज्ञा दी। उन्होंने कहा, "महाभारत में धृतराष्ट्र अंधे थे और गांधारी ने आंखें बांध ली थीं। यहां मुख्यमंत्री सिद्धरमैया अंधे हैं और उपमुख्यमंत्री डीके शिवकुमार ने आंखें बांध ली हैं।

अशोक ने आरोप लगाया कि कांग्रेस कॉर्पोरेटर के इशारे पर पुलिस ने कार्रवाई की। उन्होंने बेलगावी में दलित महिला पर हमला और मैसूरु में नाबालिग बलात्कार का जिक्र कर महिलाओं की सुरक्षा पर सवाल उठाए। BJP ने राष्ट्रीय मानवाधिकार आयोग और महिला आयोग को पत्र लिखा है। अशोक ने चेतावनी दी कि 9 जनवरी सुबह 10 बजे तक शामिल पुलिसकर्मियों को सस्पेंड नहीं किया गया तो हुब्बली में प्रदर्शन करेंगे।

पुलिस और सरकार का पक्ष: 'महिला ने खुद कपड़े उतारे'

हुब्बली-धारवाड़ पुलिस कमिश्नर एन. शशिकुमार ने आरोपों को झूठा बताया। उन्होंने कहा कि सुजाता ने गिरफ्तारी का विरोध करते हुए खुद कपड़े उतारे और महिला पुलिसकर्मियों पर हमला किया, कई को काटा। पुलिस ने स्थानीय लोगों की मदद से उन्हें कपड़े पहनाए। कमिश्नर ने कहा कि महिला के खिलाफ कई केस दर्ज हैं और वीडियो रिकॉर्ड करने वालों पर कार्रवाई होगी।

गृह मंत्री जी. परमेश्वर ने पुलिस के बयान का समर्थन किया और BJP पर आरोप लगाया कि वह महिला के नाम पर राजनीति कर रही है। मुख्यमंत्री सिद्धरमैया ने कहा कि महिला ने खुद कपड़े उतारे और पुलिसकर्मियों को काटा।

दोनों पक्षों की शिकायतें, जांच जारी

कांग्रेस कॉर्पोरेटर सुवर्णा कल्लाकुंटला ने दावा किया कि SIR के दौरान BJP कार्यकर्ताओं ने BLO को प्रभावित किया। पुलिस ने दोनों पक्षों के खिलाफ FIR दर्ज की है। BJP ने प्रदर्शन किया, जिसमें मेयर और डिप्टी मेयर सहित कई कार्यकर्ता हिरासत में लिए गए।

Source:

[https://www.newsonair.gov.in/hi/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A4%A4%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5%E0%A4%BE%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%BE%0A4%86%E0%A4%AF-43/](https://www.newsonair.gov.in/hi/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A4%A4%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5%E0%A4%BE%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%BE%E0%A4%BE%0A4%86%E0%A4%AF-43/)

राष्ट्रीय मानवाधिकार आयोग ने गुजरात में दूषित जल पीने से टाइफाइड के बढ़ते मामलों का स्वतः संज्ञान लिया

राष्ट्रीय मानवाधिकार आयोग ने गुजरात के गांधी नगर में दूषित जल पीने से टाइफाइड के बढ़ते मामलों पर स्वतः संज्ञान लिया है। आयोग ने गुजरात सरकार के मुख्य सचिव को नोटिस जारी किया है और इस मामले पर दो हफ्तों में विस्तृत रिपोर्ट मांगी है।

राज्य के स्वास्थ्य विभाग ने गांधी नगर के एक विशेष क्षेत्र में टाइफाइड के 70 सक्रिय मामलों की पुष्टि की है। मानवाधिकार आयोग के अनुसार टाइफाइड मरीजों के बढ़ने से गांधी नगर में जलापूर्ति के लिए बिछाए गए नए पाइपों में गंभीर कमियों का खुलासा हुआ है।

पानी की पाइप लाइन नेटवर्क में सात स्थानों पर पानी लीक होने का पता चला है जिसके कारण पाइप लाइन पीने के पानी की पाइप लाइन से जुड़ गई। आयोग ने कहा है कि रिपोर्ट में टाइफाइड के आउटडोर और भर्ती मरीजों के वर्तमान स्वास्थ्य की स्थिति का भी उल्लेख होना चाहिए। साथ ही, उन उपायों या प्रस्तावित उपायों का भी जिक्र होना चाहिए, जिससे घटना दोबारा न होना सुनिश्चित हो सके।